General Circular No 02/2017

No.05/05/2016-IEPF Government of India Ministry of Corporate Affairs

> 5<sup>th</sup> Floor, "A" Wing, Shastri Bhawan, Dr. R.P. Road New Delhi-110001 Dated: 20/04/2017

To All Stakeholders, Nodal Officer's (IEPF) of Concerned Companies All Regional Director's & Registrar of Companies of Min of Corp. Affairs

## Subject: Clarification regarding online generation of Challans for Offline payment cases.

Sir/Madam,

In terms of Investors Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016 as notified on 05.09.2016, and as per the prerequisites of e-form IEPF-1, the companies are required to transfer the amounts to Investor Education and Protection Fund (IEPF) through Challans generated on MCA 21 portal. Attention is also drawn to circular No. 13/2016 dated 05.12.2016 issued by this office, communicating that Challans which are not generated on MCA 21 portal will not be accepted after 15.12.2016.

2. However it has been noticed that there are companies, which have transferred the amount to IEPF prior to 15.12.2016, through Challans not generated on MCA-21 portal and these companies were/are unable to file IEPF-1.

3. To facilitate filing of e-form IEPF-1 by such companies, following two step processes is suggested:-

## Step-I

Company concerned is required to submit details of the challans in prescribed format (enclosed) to IEPF Authority on email id <u>challan.iepfa@mca.gov.in</u>. The copy of challans and certificate for authentication of the details submitted are required to be obtained from practicing professionals' viz. Chartered Accountants, Company Secretaries and Cost Accountants. This information will be accepted by IEPF Authority up to 20<sup>th</sup> May, 2017 only and no further relaxation shall be granted.

## Step II

The submitted data shall be processed by the IEPF Authority and a Front Office service will be made available on IEPF website-www.iepf.gov.in from 5<sup>th</sup> June, 2017 for a period of 30 days i.e. up to 5<sup>th</sup> July, 2017 to enable the companies to submit the required data online. An automated generated number will be provided by the MCA21 system on validation of entries and using this automated generated number as SRN, companies may file e-form IEPF-1 online & upload investor details without requirement of filing additional fees.

4. This issues with the approval of the Competent Authority.

Yours Sincerely,

(Monika Gupta) Deputy Director

Copy to:-

1. CEO, IEPF Authority

2. Sr. AO, IEPF Authority

3. E-Governance Cell/MCA to place this circular on Ministry's/ Authority website and for necessary coordination with M/s Infosys Ltd. 4. Guard File.

Annexure

## Name of the Company

S.No.	CIN/BCIN	Amount	Date of	Financial	Mode of	Particulars
1.2 M		Paid	Payment	Year	Payment	of the
					(Always be offline)	payment
					· /	